

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/TT/2023

Subject : Approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 in respect of "Replacement of 1x315 MVA, 400/220 kV ICT by 1x500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station" covered under "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Sub-station" in Northern Region.

Date of Hearing : 27.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 Others

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Instant petition is filed by Power Grid Corporation of India Limited for determination of transmission tariff from COD to 31.3.2024 in respect of the transmission asset i.e. "Replacement of 1*315 MVA, 400/220 kV ICT by 1*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station" covered under "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in Northern Region.

2. The representative of the Petitioner submitted that the scheduled COD of the ICT was 28.2.2023. However, on the request of Punjab State Transmission Company Limited (PSTCL), vide e-mail dated 26.11.2022, the Petitioner diverted the transformer to Ludhiana Sub-station and put the same into commercial operation before the scheduled COD on 21.5.2022. The early COD was discussed and deliberated in various fora. The representative of the Petitioner further submitted that there is no time over-run and cost over-run with respect to the subject asset.



3. The Commission observed that the Respondents did not file their replies despite the opportunity given. In the interest of justice, the Commission granted one last and final opportunity to the Respondents to file their replies, if any, by 15.3.2024, with advance copies to the Petitioner, who may file its rejoinder, if any, by 25.3.2024. The Commission observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time will be granted.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

